

(2023) 04 MP CK 0015
In the Madhya Pradesh High Court
Case No : Criminal Appeal No. 4505 Of 2023

Sanjay Sharma

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 03-04-2023

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(1)(r), 3(1)(s), 3(2)(va)
Indian Penal Code, 1860 — Section 323

Citation : (2023) 04 MP CK 0015

Hon'ble Judges : Atul Sreedharan, J

Bench : Single Bench

Advocate : Vijay Kumar Jha, Lokendra Shrivastava

Judgement

Atul Sreedharan, J

Heard on I.A. No5973/2023, which is an application for suspension of sentence and grant of bail on behalf of the appellant. This sentence has been suspended by the Trial Court

The appellant has been tried and convicted for the offence punishable under Sections 3(1)(r), 3(1)(s) and 3(2)(va) of the SC and St Act and Section 323 of the IPC, and sentenced to suffer imprisonment for six months RI with fine of Rs. 300/-, six months RI with fine of Rs. 300/-, three months RI with fine of Rs. 300/- and three months RI with fine of Rs. 300/- with default stipulations.

Looking to the short sentence of six months imposed upon the appellant by the learned trial Court, application is allowed and his sentence is suspended. It is directed that the appellant shall be enlarged on bail upon his furnishing a personal bond in the sum of Rs.50,000/- (Rs. Fifty Thousand Only) with one surety in the like amount to the satisfaction of the learned trial Court.

Let record of the trial Court be called for.

List this case immediately after receipt of the record of the Trial Court for admission.

C.C. as per rules.